

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. 376 of 2025

In the matter of:

Hardik Bhanot

..... Petitioner

Versus

State of Haryana & Ors

..... Respondents

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Date: 31.01.2026


Dinesh Kumar, HPS,
Assistant Commissioner of Police,
Panchkula-2

Through


Rahul Khurana, Advocate
Counsel for Respondent No 7
09811894060
rkhuranalegal@gmail.com

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**AFFIDAVIT OF DINESH KUMAR, HPS,
ASSISTANT COMMISSIONER OF
POLICE, PANCHKULA-2 ON BEHALF
OF RESPONDENT NO. 7.**



31 JAN 2026
RESPECTFULLY SHOWETH: -

I, the above-named deponent, do hereby solemnly affirm and declare as under: -

1. That present OA has been filed raising the issue of felling of trees in Village Bhainsa Tiba, Sector – 3, MDC, Panchkula, Haryana. Present Reply is being filed by Dinesh Kumar, HPS, Assistant Commissioner of Police, Panchkula-2 who is authorized and competent to file the same on behalf of answering respondent.
2. That it is humbly submitted that issue of felling of trees primarily relates to the Forest Department which has already taken action by lodging the Forest Offence Report and said department is filing its reply before this Hon'ble Tribunal.
3. That as per stand of the Forest Department, land in question pertains to Haryana Shahri Vikas Pradhikaran. As per the contents of the e-mail dated 19.12.2024, appended to the instant Original Application No. 376/2025 as Annexure 6, it was primarily addressed to this Hon'ble

National Green Tribunal and being forwarded to other authorities including answering respondent.

4. That on 23.12.2024, the applicant was duly intimated, through the official e-mail of the office of the answering respondent, that the subject matter does not relate to the Police Commissionerate, Panchkula and the applicant was also advised to take up the matter with the concerned authorities. The said e-mail dated 23.12.2024 has been appended hereto as **Annexure R-1**.

In view of the submissions made herein, it is humbly submitted that nothing survives in the present OA qua the answering respondent and same is liable to be dismissed.

Dated: 31.01.2026
Place: Panchkula

31 JAN 2026



(Deponent)
Dinesh Kumar, IAS
Assistant Commissioner of Police
Panchkula-2

VERIFICATION

It is hereby verified that the contents of Para nos. 1 to 4 of the above reply by way of affidavit are true and correct to the best of my knowledge and belief and as per information, derived from the official record. No part of it is false and nothing has been kept concealed therein.

31 JAN 2026
Date: 31.01.2026
Place: Panchkula

This Affidavit/SPA/GPA/Deed has been executed by the deponents/executants contents of which have been read over & explained to him/her/them which he/she/they understand & admit to be correct.

(Deponent)
Dinesh Kumar, IAS
Assistant Commissioner of Police,
Panchkula-2

ATTESTED
RANDHIR SINGH
NOTARY PUBLIC
Panchkula, Haryana

9/20/25, 11:57 AM

ANNEXURE - R - 1

Gmail - Respected Sir,

M Gmail

Complaint Clerk <cccppkl@gmail.com>

Respected Sir,
1 message

Complaint Clerk <cccppkl@gmail.com>
To: Hardik Bhanot <hardikbhanot97@gmail.com>

Mon, Dec 23, 2024 at 1:45 PM

On the Perusal of the complaint that the matter has not been related to Police commissonerate, Panchkula. Plz send to concerned authorities.

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Thanks & Regards
I/C Complaint Branch
O/o CP/Panchkula